

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.302

IA-5757/2022 IA-5139/2022 IA-5140/2022 IA-5141/2022 IA-5696/2022 IA-4868/2022 IA-4598/2022 IA-4096/2022 I.A-4107/2022 IA-3678/2022 IA-3704/2022 IA-3605/2022 IA-2821/2022 IA-3087/2022 IA-5764/2021 5001/2021 IA/4766/2021 IA/3356/2020 IA/3629/2020 IA/4184/2020 IA/4230/2020 IA/4190/2020 IA/4202/2020 IA/3951/2020 IA/5100/2020 IA/4876/2020 IA/5235/2020 IA/372/2021 IA/347/2021 IA/446/2021 IA/471/2021 IA/987/2021 IA-1493/2021 I.A-2504/2021 I.A-3593/2021 IA-4171/2021 IA-4956/2021 IA-5905/2021 IA-1161/2022 IA-1926/2022 IA-1996/2022 IA-2009/2022 IA-2194/2022 IA-899/2023 IA-935/2023

In

(IB)-2130(ND)2019

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd.

.... **APPLICANT/PETITIONER**

Vs.

M/s. Today Homes & Infrastructure Pvt. Ltd.

.... **RESPONDENT**

SECTION

U/s 9 of IBC Code,2016

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Remya Ronald, Advocate in IA-446/2021,
Mr. Aman Singh, Ms. Anjali Chauhan, Advocates in IA-4096/2022, Mr. Arun Saxena, Mr. Amit Verma, Advocates in IA-4171/2021, Mr. Rajesh Kr. Gautam, Mr. Anant Gautam, Mr. Ritesh Chopra, Advocates in IA-3605/2022, IA 5001/2021 IA/3356/2020 IA/3629/2020 IA/3951/2020 IA/4876/2020 IA/347/2021, Mr. Ashok Rajagopalan, Advocate for Applicant in IA 4107/2022 & IA.5764/2021, Mr. Sarthak Gupta, Advocate in IA-2821/2021, Mr. Tavish B. Prasad, Adv. for Applicants in IA/5905/2021; IA/1161/2022 & IA/1926/2022, Ms. Anuya Pathare i/b Vaish Associates for the Applicant in IA 4598/2022, Mr. Rahul Malhotra and Ms. Anchal

Tiwari, Advocate in I. A -2194/2022, Mr. Himanshu Harbola, Mr. Ketan Madan& Mr. Rohit Rajliwal, Advocates in IA/1996/2022
Mr. Malak Bhatt, Advocate In IA 3593/2021
For the Noida Authority : UN Singh Advocate for GNoida Authority in IA 4868/2022 & IA 372/2021
For the RA : Mr. Piyush Singh, Mr. Akshay Srivastava, Ms. Priyal Sarawagi, Ms. Riddhi Jain, Advocates for RA
For the IDBI Bank : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Advocates for the IDBI Bank in IA/471/2021
For the RP : Mr. Nilesh Sharma, Ms. Vatsala C. Chaturvedi Proxy, Ms. Rashmi Chopra, Counsels for RP, Mr. Kanishk Khetan, Advocate for RP, Mr. Apoorv Agarwal, Advocate for the Resolution Professional of THNPL
For the Respondent : Dr. Anmol Rattan Sidhu, Senior Adv. with Mandeep Kaur and Sandhya Gaur on behalf of proposed Respondents, Mr. Mahjabeen, Advocate for the Respondent No.3 in IA No. 3722/2021
For the Objector : Mr. Sudhir Makkar, Sr. Adv., Ms. Shraddha Deshmukh, Advocates in IA No. 4096/2022

ORDER

IA-4096/2022:-

Issue notice to the Respondents returnable within three weeks.

The Applicant shall serve a copy of the application to the Ld. Counsel appearing for the Resolution Professional. We direct the Resolution Professional to file reply within two weeks.

Rejoinder, if any, may be filed within one week.

List the **11.04.2023**.

IA-4171/2021:-

The RP is directed to file reply affidavit within two weeks.

Rejoinder, if any, may be filed within one week thereafter.

List the matter on **11.04.2023**.

I.A-4107/2022:-

Issue notice to the Respondents.

The Applicant is directed to serve notice alongwith a copy of the IA on the Respondents and file proof of service and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List on **11.04.2023**.

IA-5757/2022 IA-5139/2022 IA-5140/2022 IA-5141/2022 IA-5696/2022
IA-4868/2022 IA-4598/2022 IA-3678/2022 IA-3704/2022 IA-3605/2022
IA-2821/2022 IA-3087/2022 IA-5764/2021 5001/2021 IA/4766/2021
IA/3356/2020 IA/3629/2020 IA/4184/2020 IA/4230/2020
IA/4190/2020 IA/4202/2020 IA/3951/2020 IA/5100/2020
IA/4876/2020 IA/5235/2020 IA/372/2021 IA/347/2021 IA/446/2021
IA/471/2021 IA/987/2021 IA-1493/2021 I.A-2504/2021 I.A-3593/2021
IA-4956/2021 IA-5905/2021 IA-1161/2022 IA-1926/2022 IA-1996/2022
IA-2009/2022 IA-2194/2022 IA-899/2023 IA-935/2023:-

Pleadings may be completed, if not already completed.

The Resolution Professional is directed to file detailed chart/table with respect to all the IAs indicating the categories, status of the application etc. He is directed to file the same and also submit hard copies.

List the matter on **11.04.2023**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)